

CA 574/96

Binod Kumar Singh.

Sri. M. L. Paswan, Registrar I/C.

Defect has been pointed out in item no. 21 of the
tiny Report must be removed by 5.11.96.

PKL

(M. L. Paswan)
Registrar I/C

2/5.11.96

Sri. M. L. Paswan, Dy. Registrar.

The learned counsel for the applicant is present.
Defects have been removed. Let it be registered and
placed before the Hon'ble Division Bench for hearing on
admission on 19.11.96.

PKL

(M. L. Paswan)
Dy. Registrar

19.11.96

List on 30.12.1996 before DB for admission.

(V.N. Mehrotra)
Vice-Chairman

4/30.12.96

Shri K. Sinha, counsel for the applicant.

Adjourned to 31.01.1997 for admission.

(V.N. Mehrotra)
Vice-Chairman

SKJ 5./ 31.1.97.

List it on 19.3.97 for hearing on admission.

(V.N. Mehrotra)
Vice-Chairman

6/19.05.97

List it on 26.05.1997 for admission.

SKJ

VM
(V.N. Mehrotra
Vice-Chairman)

7./ 26.5.97. List it on 7.8.97 for admission.

/CBS/

VM
(V.N. Mehrotra
Vice-Chairman)

8
7.8.97.

List on 29.9.97 for admission.

CM

VM
(V.N. Mehrotra
Vice-Chairman)

9./ 29.9.97. Since Bench is not available today, the case
is adjourned to 2.12.97 for admission.

/CBS/

VM
(V.K. Srivastava)
Dy. Registrar.

10/02-12.97

None for the applicant.

List on 09.02.1998 for admission.

SKJ

VM
(S. Das Gupta,
Member (A))

VM
(V.N. Mehrotra
Vice-Chairman)

11/09.02.98

Shri S.K.Sinha, counsel for the applicant.

On the request of the learned counsel for the
applicant, case is adjourned to 19.02.1998 for admission.

SKJ

VM
(R. Rangarajan
Member (A))

VM
(V.N. Mehrotra
Vice-Chairman)

9.02.98 Shri S.K.Sinha, counsel for the applicant.

Heard the learned co~~ns~~ c~~o~~nsel. Issue notice to the respondents to show cause as to why this O.A. be not admitted for hearing. Respondents shall file their reply within four weeks from now. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

List on 04.05.1998 for admission.

retd
(L.R.K.Prasad)
Member (A)

V.N.M.
(V.N.Mehrotra)
Vice-Chairman

SKJ

13. / 4.5.98. Shri S.K. Sinha, the counsel for the applicant.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 17.7.98 for admission, with the name of Shri Lalit Kishore, the Addl. Standing Counsel for the respondents.

retd
(L.R.K.Prasad)
Member (A)

V.N.M.
(V.N.Mehrotra)
Vice-chairman

/CBS/

14/17/07.98 Shri S.K.Sinha, counsel for the applicant.

None for the respondents.

W/S not filed by the respondents so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 22.09.1998 for admission.

retd
(L.R.K.Prasad)
Member (A)

V.N.M.
(V.N.Mehrotra)
Vice-Chairman

SKJ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

Application No. 199 in

.....licant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Role of Registry	Orders of the Tribunal
	O. A. -574/96
19/1.4.1999	<p>Shri A. Kumar, counsel for the applicant. Heard the learned counsel for the applicant. Admit. As the pleadings are complete in this case, let it be listed for hearing on 20.5.1999.</p> <p><i>[Signature]</i></p> <p>(Lakshman Jha) Member (J)</p> <p><i>[Signature]</i></p> <p>(L.R.K.Prasad) Member (A)</p>
20/20.5.1999	<p>Shri A. K. Verma, counsel for the applicant. On the request of the learned counsel for the applicant, list it for hearing on 28.7.1999.</p> <p><i>[Signature]</i></p> <p>(Lakshman Jha) Member (J)</p> <p><i>[Signature]</i></p> <p>(L.R.K.Prasad) Member (A)</p>
21	
28.7.99	<p>For want of time, hearing is adjourned to 15.9.99.</p> <p><i>[Signature]</i></p> <p>(L.R.K.Prasad) Member (A)</p> <p><i>[Signature]</i></p> <p>(S.Narayan) Vice-Chairman</p>

22/15.9.99

List it for hearing on 15.11.1999.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

23./ 16.11.99.

List it on 18.1.2000 for hearing.

/CBS/

(L.JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

24/18.01.2000 For want of time, list it on 13.03.2000
for hearing.

SKJ

(L.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

25./ 13.3.2000.

For want of time, hearing is adjourned to 8.5.2000.

/CBS/

(L.HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

26/2.5.2000

None for the applicant.

Shri V. M. K. Sinha, Sr. S.C. for the respondents.

Let it be listed for hearing on 10.5.2000.

MES.

(L.R.K. Prasad)
Member (A)

(S. Narayan)
Vice-Chairman
e R. Sankar

27./ 26.5.2000.

Due to non-availability of the D.B., the case is
adjourned to 17.7.2000 for hearing.

/CBS/

XXXRXX

(L.R.K. PRASAD)
MEMBER (A)

28

10.7.2000

SKS

None appears on behalf of the applicant. List this case on 27.7.2000 at headquarter for hearing. If nobody appears on behalf of the applicant on the next date, the case will be dismissed for default.



(L.R.K. Prasad)
Member (A)



(S. Narayan)
Vice-Chairman

29/27.7.2000 Shri Satish Kumar Sinha, counsel for applicant

Shri Ajay Kumar for Shri D.K.Jha,

Addl. Standing counsel for respondents

Heard Shri Sinha and Shri Kumar.

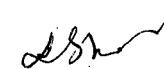
The counsel for the applicant is directed to file advertisement notice of 1992 in response to which he appeared at the examination and he was declared successful.

List it for hearing on 1.9.2000 as part-heard.

SKS



(L. Hmingliana) /M(A)



(L. Jha) /M(J)

30

1.9.2000

CM

with consent of the parties.

list it for hearing on 19.9.2000.



(L. Hmingliana)

M(A)



(L. Jha)
M(J)

31/19.9.2000 None for the parties

List it for hearing on
13.10.2000.

SKS

SKS
(Lakshman Jha)
Member (J)

32/13.10.2000 Shri S.K. Sinha, counsel for the applicant states that he could not be able to bring the brief today, and, therefore, prays for adjournment. On his request, list it for hearing on 25.10.2000 as part-heard.

M.S.

L.Hmingliana
(L.Hmingliana)
Member (A)

LJ
(Lakshman Jha)
Member (J)

33/25.10.2000 None for the parties.

List it for hearing as part-heard on 22.12.2000.

M.S.

L.Hmingliana
(L.Hmingliana)
Member (A)

LJ
(Lakshman Jha)
Member (J)

34./ 22.12.2000.

As the D.B. is not available, list it on 2.1.2001 for direction.

/CBS/

L.R.K. PRASAD
(L.R.K. PRASAD)/M(A)

35/2.1.2001

None for the applicant.

List it for hearing on 23.1.2001.

MRS.

(L. Hmingliana) /M(A)

(Lakshman Jha) /M(J)

36/23.1.2001

None for the applicant.

Shri D.K. Jha, ASC for the respondents.

The order dated 27.7.2000 has not been complied with by the learned counsel for the applicant as yet. As a last chance, list it as part-heard on 27.2.2001. In the meantime, the learned counsel for the applicant is directed to comply with the order.

MRS.

(L. Hmingliana) /M(A)

(L. Jha) /M(J)

37/27.2.2001

Shri S.K. Sinha, counsel for the applicant.
Shri D.K. Jha, counsel for the respondents.

List it for hearing as part-heard on 4.5.2001

along with OA-674/95.

SRK/

(L. HMINGLIANA) /M(A)

(L. JHA) /M(J)

38/4.5.2001 None for the parties.

List it as part-heard on 9.7.2001.

MRS.

(L. Hmingliana) /M(A)

39./ 9.7.2001. For want of D.B., list it on 17.8.2001 for direction.

/CBS/

(L. HMINGLIANA) /M(A)

40/17.8.2001 None for the parties.

List it as part-heard on 27.9.2001.

MRS.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

41/27.9.2001

On the request made on behalf of the learned counsel for the respondents list it for hearing on 4.12.2001.

SKS

(L. Hmingliana)/M(A) (L. Jha)/M(J)

42/04.12.2001 : Mr. S. K. Sinha, counsel for the applicant.

Let it be listed before the appropriate Bench on 18.01.2002 for hearing as part-heard matter.

skj

(L. R. K. Prasad)/M(A)

(B. N. Singh Neelam)/VC

43/18.01.2002 : Both sides lawyer are present.

It transpires that this matter was partly heard by the Hon'ble Members, since retired, on 30th October 2000. That being the position, this matter stands released from part-heard. Since the matter is of the year 1996, be listed on 28.01.2002 for hearing along with the record of OA 672 of 1995, disposed of on 11.11.2000.

skj

(L. R. K. Prasad)/M(A)

(B. N. Singh Neelam)/VC

44/ 28.1.2002. For want of time, be listed on 20.2.2002 for hearing.

/CBS/

(L. R. K. PRASAD)/M(A)

(B. N. SINGH NEELAM)/V.C.

45/20.2.2002

For want of D.B., list it for hearing on 20.3.2002 along with the record of OA 672/95, disposed of on 11.11.2000.

SKS

(Sarweshwar Jha)/MA

46/22.4.2002 No one appears on behalf of the applicant today. The matter is of 1996. On last occasion the case was adjourned. Be listed it for hearing on 15.5.2002 for hearing.

SKS (Sarweshwar Jha)/M(A) (B.N.Singh Neelam), VC

47/15.5.2002 Let it be listed for hearing before D.S. on 28.5.2002.

SKS

(Sarweshwar Jha)/M(A)

47/15.5.2002 The learned counsel for the applicant has some personal difficulty. Be listed on 9.7.2002 for hearing.

SKS

(S. Jha)/M(A)

48/09.07.2002 : L/c for the applicant has prayed for a short adjournment by way of last chance. The matter is of the year 1996. At the least occasion on personal ground adjournment was given. That being the position, list it on 15.07.2002 for hearing. No further adjournment shall be given.

Mr. D.K.Jha, AS is present on behalf of the respondents.

skj

(S.Jha)/M(A)

(B.N.Singh Neelam) /VC

49/15.7.2002

For want of time, be listed for hearing

on 13.8.2002.

MES.

Sarweshwar Jha (Sarweshwar Jha) /M(A) (B.N.Singh Neelam) /VC

50/13.8.2002

For want of time, be listed for hearing

on 17.9.2002.

skS

S. Jha (S. Jha) /M(A) (B.N.Singh Neelam) /VC

51/17.09.2002 : For want of DB, be listed on 29.10.2002 for hearing.

skj

L.R.K. Prasad (L.R.K. Prasad) /M(A)

52/29.10.2002 :

Be listed on 24.12.2002 for hearing.

skj

S.Jha (S.Jha) /M(A)

B.N.Singh. Neelam (B.N.Singh. Neelam) /VC

53/24.12.2002

Be listed for hearing on 13.2.2003.

MES.

B.N.Singh Neelam (B.N.Singh Neelam) /VC

54

13.2.03

CM

As per the call/resolution made by the State Bar Council, the Counsels have abstained from appearing before this tribunal. The case, therefore, stands adjourned to 27.2.2003 for hearing.

S. Dogra (S. Dogra) M/J

S.Jha (S.Jha) M/A

55

27.2.03

O.A.574/96

CM

For want of D.B., be listed on 17.3.2003 for hearing.

(B.N.Singh Neelam) VC

56./ 17.3.2003.

O R D E R

Shri S.K. Sinha, counsel for the applicant.

Shri D.K. Jha, counsel for the respondents.

The learned counsel for the applicant, at the very out-set, has submitted that as enough time has passed, this application has lost its relevance in regard to the applicant. Therefore, he has prayed that this may be disposed of as withdrawn. That being the case, the applicant is allowed to withdraw this application. With this, the instant OA stands disposed of as withdrawn.

Sarweshwar Jha

(SARWESHWAR JHA) /M(A)

/CBS/